

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. CPC 23 of 1999  
(D.A.434 of 1996)

Date of Order : 3.2.2000

Present : Hon'ble Mr.D.Purkayastha, Judicial Member.

Hon'ble Mr.G.S. Mairagi, Administrative Member.

RADHARANI BISWAS

Vs.

S.RAMANATHAN, G.M.,  
EASTERN RAILWAY & ORS.

For the applicant : M.R.K.Chakraborty Thakur, counsel.

For the respondents/: Mr. M.K.Banerjee, counsel.  
alleged contemners.

ORDER

D.Purkayastha, J.M.

Id.counsel for both the parties submit that the order passed in the D.A. has been complied with substantially and that the applicant is only aggrieved regarding payment of provident fund amount.

2. In view of the above submissions, this contempt petition is dismissed of. The respondents shall consider payment of provident fund amount to the applicant, in accordance with the rules.

3. No order is made as to costs.

*G.S. Mairagi*  
(G.S. Mairagi)  
Administrative Member

*D.Purkayastha*  
(D.Purkayastha)  
Judicial Member